

FORM A

PUBLIC ANNOUNCEMENT

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PRINCE SWR SYSTEMS PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	PRINCE SWR SYSTEMS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	29 March 1995
3	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25206MH1995PTC086960
5	Address of the registered office and principal office (if any) of corporate debtor	A101/102, 1st Floor, Sunshine Plaza, Nalgaon Cross Road, Dadar East Mumbai Mumbai City MH 400014 IN
6	Insolvency commencement date in respect of corporate debtor	Order Date 16/04/2021 Known on 30/04/2021 (on 30/04/2021 Received Intimation from OC)
7	Estimated date of closure of insolvency resolution process	27/10/2021 (i.e. 180 days from 30/04/2021)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Hirachand Nemichand Bafna. Registration No: IBBI/IP-001/IP-P01207/2018-2019/11922
9	Address and e-mail of the interim resolution professional, as registered with the Board	1502, Gimer Towers, Sheth Motisha Lane, Mazgaon, Mumbai-400 010. Email:hnb1502@rediffmail.com Phone no: 9820428608
10	Address and e-mail to be used for correspondence with the interim resolution professional	1502, Gimer Towers, Sheth Motisha Lane, Mazgaon, Mumbai-400 010. Email:hnb1502@rediffmail.com Phone no: 9820428608
11	Last date for submission of claims	14/05/2021 (i.e. 14 days from the date of intimation of order to the Interim Resolution Professional.)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) NA
13	Names of Insolvency Professionals Identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not yet identified.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PRINCE SWR SYSTEMS PRIVATE LIMITED on 16/04/2021 and Known on 30/04/2021.

The creditors PRINCE SWR SYSTEMS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14/05/2021 to the interim resolution professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or PRINCE SWR SYSTEMS PRIVATE LIMITED or by electronic means -hnb1502@rediffmail.com.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

The above said regulation & relevant forms can be downloaded from the website of Insolvency and Bankruptcy Board of India- <http://ibbi.gov.in>.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03/05/2021

Place: Mumbai

Sd/-

Hirachand Nemichand Bafna
(Interim Resolution Professional)

